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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn.No. OA 2953/1991

Date of decision: 29.05.92

Shri Krishan Pal & Another

...Applicants

Vs.

Union of India through the
Secretary, Department of
Company Affairs, New Delhi

...Respondents

For the Applicant

...Shri K.N.R. Pillay,
Counsel

For the Respondents

...Shri Jog Singh,
Counsel

CORAM:

The Hon'ble Mr. P.K. KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr. I.K. RASGOTRA, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed
to see the Judgment? *Yes*

2. To be referred to the Reporters or not? *No*

JUDGMENT (ORAL)

(of the Bench delivered by Hon'ble Shri P.K. Kartha,
Vice Chairman(J))

We have heard the learned counsel of both parties.

The two applicants before us have worked as Casual Labourers
in the office of the respondents. They are aggrieved by the
impugned order of termination of their services by order
dated 11.12.1991 and the engagement of juniors and outsiders
without giving any preferential treatment to them. We have
heard the learned counsel of both parties and have gone

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through the records of the case carefully. The learned counsel for the respondents, Shri Jog Singh, stated at the Bar on the instructions given by the representative of the respondents (Shri Mittal, Joint Director), that both the applicants have been taken back on duty, therefore, the main grievance of the applicants has² been redressed.

2. After hearing both sides, we dispose of the present application with the direction to the respondents to continue the engagement of the applicants as Casual Labourers so long as the respondents need the services of Casual Labourers and in preference to persons with lesser length of service and outsiders. In the event of any shrinkage of the establishment or otherwise, if the Casual Labourers are being dispensed with, the respondents shall strictly follow the principle of "last come first go". The application is disposed of on the above lines.

There will be no order as to costs.


(I.K. RASGOTRA)
MEMBER (A)
29.05.1992


(P.K. KARTHA)
VICE CHAIRMAN (J)
29.05.1992

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